

Ratified

Minutes of Meeting No.03/15 scheduled on 29.04.2014 (actually held on 28.4.2014) of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 03/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 which was scheduled to be held on 29.04.2014 actually held on 28.4.2014 under the Chairmanship of, Dr. L.B. Singhal, Additional Director General of Foreign Trade, to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Priya Ranjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been forwarded to C&PC on 05.02.2012 and after that several reminders have been sent to C&PC. The Committee further noted that the last/ninth reminder have been sent to C&PC on 09.4.2014 and decided to remind them again. Case is deferred to 10.06.2014.				

2	Case No.:16/2/80-ALC2/2013	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Rejected
	HQ File :01/80/050/00016/AM14/	RLA File :07/24/040/00452/AM13/	Lic.No/Date:0710093506 01.02.2013	
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.12.2013 followed by reminder dated 16.01.2014, final reminder dated 27.02.2014 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.				

	Case No.:40/2/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00040/AM14/	RLA File :53/24/040/00015/AM13/		

3			Lic.No/Date:5310016509 27.03.2013	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been forwarded to C&PC for examination/comments which is under their examination. The Committee further noted that C&PC has been reminded for expediting their comments vide letter dated 13.03.2014 & 09.4.2014 and decided to remind them again. Case is deferred to 10.06.2014.			

4	Case No.:17/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:10.06.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.01.2014 followed by reminder dated 28.02.2014, final reminder dated 04.4.2014 and decided to wait for 15 more days for the reply/requisite information from firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 10.06.2014.			

5	Case No.:10/8/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:10.06.2014
	Decision : The Committee decided to ratify norms for certain export products and import items based upon DHI U.O. Note No. 3(39)/13-TSW(B) dated 03.03.2014. As per their UO Note, for other export products DIPP/MSME is to be consulted. For other export products, copy of the application and all other relevant documents are being sent to DIPP and MSME. Copy of U.O. Note to be sent to RA and firm. RLA may take necessary action accordingly.			

6	Case No.:4/8/80-ALC2/2013	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00114/AM14/	RLA File :02/24/040/00012/AM14/	Lic.No/Date:0210189641 15.05.2013	Defer Date:10.06.2014
	Decision : The Committee noted that firm's reply has been sent to DIPP (Shri NandLal, Sr. D.O.) on 24.4.2014 for examination & comments and decided to await for their comments. Case is deferred to 10.06.2014.			

7	Case No.:14/8/80-ALC2/2013	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00124/AM14/	RLA File :05/24/040/00491/AM13/	Lic.No/Date:0510355533 29.05.2013	Defer Date:10.06.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 09.04.2014 and decided to send reminder to them .Case is deferred to 10.06.2014.			

8	Case No.:6/13/80-ALC2/2013	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00211/AM14/	RLA File :05/23/040/00072/AM14/	Lic.No/Date:0510356381 06.06.2013	Defer Date:10.06.2014

Decision : The Committee noted that firm's reply has been sent to DHI on 15.4.2014 for examination & comments and decided to await for their comments. Case is deferred to 10.06.2014.

9	Case No.:11/8/80-ALC2/2013	Party Name: METSO MINERALS (INDIA) PVT. LTD.	Meet No/Date: 3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm's reply has been sent to DHI on 19.12.2014 for examination & comments and decided to await for their comments. Case is deferred to 10.06.2014.				

10	Case No.:2/11/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 and decided to send reminder to them .Case is deferred to 10.06.2014.				

11	Case No.:37/13/80-ALC2/2013	Party Name: PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date: 3/80-ALC2/2014 29.04.2014	Status: Rejected
	HQ File :01/80/050/00242/AM14/	RLA File :03/95/040/00236/AM14/	Lic.No/Date:0310741064 10.07.2013	
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013 and final reminder dated 20.01.2014. The Committee further noted that the firm has also been granted 15 days time and one more opportunity by reminding them through e-mail on 09.4.2014 again but the firm has neither furnished the requisite information nor furnished any reply till date and decided to reject their case.				
RLA may take necessary action accordingly.				

12	Case No.:47/13/80-ALC2/2013	Party Name: THYSENKRUPP SYSTEM ENGINEERING INDIA PVT. LTD.	Meet No/Date: 3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00252/AM14/	RLA File :31/82/040/00079/AM14/	Lic.No/Date:3110059367 15.07.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 17.02.2014 followed by reminder dated 09.04.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 10.06.2014.				

13	Case No.:36/13/80-ALC2/2013	Party Name: PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date: 3/80-ALC2/2014 29.04.2014	Status: Rejected
	HQ File :01/80/050/00241/AM14/	RLA File :03/95/040/00282/AM14/	Lic.No/Date:0310741722 16.07.2013	
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013 and final reminder dated 20.01.2014. The Committee further noted that the firm has also been granted 15 days time and one more opportunity by reminding them through e-mail on 09.4.2014 again				

but the firm has neither furnished the requisite information nor furnished any reply till date and decided to reject their case.

RLA may take necessary action accordingly.

14	Case No.:15/13/80-ALC2/2013	Party Name: ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	Defer Date:10.06.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 04.10.2013 followed by reminder dated 09.12.2014, further communication dated 27.2.2014 and final reminder dated 04.4.2014 to firm. The Committee further noted that firm has sought 30 days time vide their letter dated 14.4.2014 and revised amendment sheet dated 11.3.2014 issued by RA, Baroda has been sent to DHI on 24.4.2014 for examination and comments which is under their examination and decided to await their comments and grant 30 days time to the firm for furnishing their reply. Case is deferred to 10.06.2014.			

15	Case No.:13/13/80-ALC2/2013	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Approved
	HQ File :01/80/050/00218/AM14/	RLA File :05/24/040/00152/AM14/	Lic.No/Date:0510360927 26.07.2013	
	Decision : The Committee decided to ratify norms on the basis of C&PC letter No. 46011/61/2013-PC-II dated 01.04.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

16	Case No.:12/13/80-ALC2/2013	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00217/AM14/	RLA File :05/24/040/00157/AM14/	Lic.No/Date:0510361154 29.07.2013	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 12.9.2013 and firm's another letter dated 01.01.2014 has also been sent to JS(C&PC). The Committee further noted that C&PC has been reminded for expediting their comments on 27.2.2014 and decided to remind them again. Case is deferred to 10.06.2014.			

17	Case No.:45/13/80-ALC2/2013	Party Name: NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Rejected
	HQ File :01/80/050/00250/AM14/	RLA File :03/95/040/00325/AM14/	Lic.No/Date:0310743194 29.07.2013	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.11.2013 followed by reminder dated 17.01.2014 and final reminder dated 28.02.2014. The Committee further noted that the firm has also been granted 15 days time but the firm has neither furnished the requisite information nor furnished any reply till date and decided to reject their case. RLA may take necessary action accordingly.			

18	Case No.:25/13/80-ALC2/2013	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Rejected
	HQ File :01/80/050/00230/AM14/	RLA File :05/24/040/00146/AM14/	Lic.No/Date:0510361186 30.07.2013	
	Decision : The Committee noted that firm has not replied to letter dated 13.09.2013 sent to them for apprising Committee about the type of the export (Physical Export or Deemed Export), deficiency letter dated 29.10.2013			

followed by reminder dated 09.12.2013, final reminder dated 16.01.2014, further communication dated 17.01.2014 and granted 15 days time to the firm for furnishing their reply but the firm's reply has not been received. The Committee further noted that as per the decision taken in NC-I meeting No. 26/14 dated 18.03.2014 to give one last opportunity to the firm, an e-mail has been issued on 22.4.2014 for expediting their reply but the firm has neither furnished the requisite information nor furnished any reply till date and decided to reject their case.
RLA may take necessary action accordingly.

19	Case No.:26/13/80-ALC2/2013	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Rejected
	HQ File :01/80/050/00231/AM14/	RLA File :05/24/040/00145/AM14/	Lic.No/Date:0510361184 30.07.2013	
	Decision : The Committee noted that firm has not replied to letter dated 13.09.2013 sent to them for apprising Committee about the type of the export (Physical Export or Deemed Export), deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013, final reminder dated 16.01.2014, further communication dated 17.01.2014 and granted 15 days time to the firm for furnishing their reply but the firm's reply has not been received. The Committee further noted that as per the decision taken in NC-I meeting No. 26/14 dated 18.03.2014 to give one last opportunity to the firm, an e-mail has been issued on 22.4.2014 for expediting their reply but the firm has neither furnished the requisite information nor furnished any reply till date and decided to reject their case. RLA may take necessary action accordingly.			

20	Case No.:32/13/80-ALC2/2013	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00237/AM14/	RLA File :05/24/040/00147/AM14/	Lic.No/Date:0510361267 30.07.2013	Defer Date:10.06.2014
	Decision : The Committee noted that reply received from the firm is incomplete and decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/60/2014-TSW/20 dated 28.04.2014: Basis for the quantities of import items supported by quantities of each export product namely, BSH Evap. 7.00mm, BSH Cond. 7.00mm, , IR ES-300 & IR ES-500. Case is deferred to 10.06.2014.			

21	Case No.:27/13/80-ALC2/2013	Party Name: VEESONS ENERGY SYSTEMS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Withdrawn
	HQ File :01/80/050/00232/AM14/	RLA File :04/24/040/00082/AM14/	Lic.No/Date:0410148394 31.07.2013	
	Decision : The Committee noted that the firm has informed that they are surrendering the subject advance authorisation and requested to drop further proceedings in this regard vide their letter dated 25.3.2014. RLA may take necessary action accordingly.			

22	Case No.:8/13/80-ALC2/2013	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:10.06.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.4.2014 and decided to send reminder to them. Case is deferred to 10.06.2014.			

	Case No.:14/13/80-ALC2/2013	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Approved

23	HQ File :01/80/050/00219/AM14/	RLA File :05/24/040/00165/AM14/	Lic.No/Date:0510361578 02.08.2013	
Decision : The Committee decided to ratify norms on the basis of C&PC letter No. 46011/61/2013-PC-II dated 01.4.2014 (Copy is to be forwarded to RA and firm).				

RLA may take necessary action accordingly.

24	Case No.:24/13/80-ALC2/2013	Party Name: BRAKES INDIA LIMITED,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00229/AM14/	RLA File :04/24/040/00084/AM14/	Lic.No/Date:0410148445 02.08.2013	Defer Date:10.06.2014
Decision : The Committee noted that the firm's reply has been forwarded to DHI on 27.1.2014 for examination/comments and DHI has been reminded on 04.4.2014 and decided to await their comments. Case is deferred to 10.06.2014.				

25	Case No.:8/23/80-ALC2/2013	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00434/AM14/	RLA File :02/24/040/00069/AM14/	Lic.No/Date:0210193631 30.08.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm has sought for two weeks time for furnishing the requisite information as asked by Committee through deficiency letter dated 28.2.2014 vide their e-mail dated 05.4.2014 but they have not furnished the requisite information till date and decided to send reminder to the firm. Case is deferred to 10.06.2014.				

26	Case No.:13/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00439/AM14/	RLA File :02/24/040/00086/AM14/	Lic.No/Date:0210194377 17.09.2013	Defer Date:10.06.2014
Decision : The Committee decided to ask the firm to furnish the following information according to DHI U.O. Note No. dated (Copy of the aforesaid DHI communication is to be forwarded to firm)				
Case is deferred to 10.06.2014.				

27	Case No.:15/23/80-ALC2/2013	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00441/AM14/	RLA File :02/24/040/00092/AM14/	Lic.No/Date:0210194727 25.09.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm has sought for two weeks time for furnishing the requisite information as asked by Committee through deficiency letter dated 28.2.2014 vide their e-mail dated 05.4.2014 but they have not furnished the requisite information till date and decided to send reminder to the firm. Case is deferred to 10.06.2014.				

	Case No.:16/23/80-ALC2/2013	Party Name: TIL LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred

28	HQ File :01/80/050/00442/AM14/	RLA File :02/24/040/00094/AM14/	Lic.No/Date:0210194860 27.09.2013	Defer Date:10.06.2014
Decision : The Committee noted that the firm's reply has been forwarded to DHI on 30.01.2014 for examination/comments followed by reminder dated 09.4.2014 for expediting their comments and decided to remind DHI for expediting their comments again. Case is deferred to 10.06.2014.				

29	Case No.:41/23/80-ALC2/2013	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:3/80- ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00467/AM14/	RLA File :17/24/040/00069/AM14/	Lic.No/Date:1710005527 01.10.2013	Defer Date:10.06.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 followed by reminder dated 09.04.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 10.06.2014.			

30	Case No.:2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:3/80- ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been forwarded to DHI on 13.3.2014 for examination/comments which have not been received till date and decided to remind DHI for expediting their comments. Case is deferred to 10.06.2014.			

31	Case No.:3/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:3/80- ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been forwarded to DHI on 13.3.2014 for examination & comments followed by reminder dated 04.04.2014 but their comments have not been received till date and decided to remind DHI for expediting their comments. Case is deferred to 10.06.2014.			

	Case No.:5/20/80-ALC2/2013	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date:3/80- ALC2/2014 29.04.2014	Status: Approved
	HQ File :01/80/050/00393/AM14/	RLA File :03/95/040/00540/AM14/	Lic.No/Date:0310755439 25.10.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/60/2014-TSW/32 dated 28.04.2014 which are as under: 1. Net Fabricated weights of 993 MT, 3000 MT & 525 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. List of import items may be revised as per the revised list submitted by the firm vide their letter dated 13th March, 2014 (copy enclosed). 3. Import items at Sl. 1, 3 ,19& 21 shall be of relevant grade and thickness as contained in the export products. 4. Import items at Sl. No. 7, 8, 9, 10 &20 shall be of relevant grade and dia. as contained in the export products. 5. Quantity of import item at Sl. No. 1 may be allowed as 3860371 Kgs as 1.17 Kgs./kg. content in the export products after 1/3rd recovery from scrap.			

32	6. Import items at Sl. No. 2 & 11 may be deleted as per revised list of import items. 7. Quantity of import item at Sl. No. 3 may be allowed inclusive of 1.64 % wastage as claimed by the firm. 8. Import items at Sl. No. 4, 5, 6,15,16,17 & 18 may be allowed on net to net basis with accountability clause. 9. Quantity of import item at Sl. No. 7 may be allowed inclusive of a wastage of 2 % , as claimed by the firm. 10. Quantity of import item at Sl. No. 8 may be allowed inclusive of a wastage of 1.93 % as claimed by the firm. 11. Quantity of import item at Sl. No. 9 may be allowed inclusive of a wastage of 1.95 % as claimed by the firm. 12. Quantity of import item at Sl. No. 10 may be allowed inclusive of a wastage of 1.11 % as claimed by the firm. 13. Quantities of import items at Sl. No. 12, 13 & 14 (welding Consumables) may be allowed as 157236 Kgs. , 293413 Kgs. & 249153 Kgs. respectively 14. Quantity of import item at Sl. No.19 may be allowed inclusive of 1.54 % wastage as claimed by the firm. 15. Quantity of import item at Sl. No.20 may be allowed inclusive of 1.80 % wastage as claimed by the firm. 16. Quantity of import item at Sl. No. 21 (new item) namely, "Aluminum alloy plates of relevant grade and thickness" may be allowed as 1.03 Kgs./kg. content in the export products. 17. Quantity of import item at Sl. No. 22 (new item) namely, "Metal Powder for Welding " may be allowed as applied for i.e. 14223 kgs.
	RLA may take necessary action accordingly.

33	Case No.:68/3/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	Defer Date:10.06.2014
Decision : The Committee noted that the hard copy of the application for ratification of subject AA has not been received from Regional Authority(RA), Bengaluru till date and decided to remind RA for forwarding the aforesaid and send copy of the aforesaid reminder to firm also. Case is deferred to 10.06.2014.				

34	Case No.:26/23/80-ALC2/2013	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00452/AM14/	RLA File :02/24/040/00114/AM14/	Lic.No/Date:0210195980 04.11.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm has sought for two weeks time for furnishing the requisite information as asked by Committee through deficiency letter dated 28.2.2014 vide their e-mail dated 05.4.2014 but they have not furnished the requisite information till date and decided to send reminder to the firm. Case is deferred to 10.06.2014.				

35	Case No.:19/3/80-ALC2/2014	Party Name: SANDEN VIKAS (INDIA) LTD	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00030/AM15/	RLA File :05/24/040/00274/AM14/	Lic.No/Date:0510371213 18.11.2013	Defer Date:10.06.2014
Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/60/2014-TSW/35 dated 28.04.2014: Specific use of import item at Sl. No. 15 i.e. Copper Wire and basis for it quantity. Case is deferred to 10.06.2014.				

Case No.:26/3/80-ALC2/2014			Status:
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36		Party Name: SANDEN VIKAS (INDIA) LTD	Meet No/Date:3/80-ALC2/2014 29.04.2014	Deferred
	HQ File :01/80/050/00037/AM15/	RLA File :05/24/040/00277/AM14/	Lic.No/Date:0510371214 18.11.2013	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been forwarded to DIPP on 25.4.2014 for examination/comments and decided to await their comments. Case is deferred to 10.06.2014.				

37	Case No.:5/23/80-ALC2/2013	Party Name: IN TRANS ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00431/AM14/	RLA File :02/24/040/00117/AM14/	Lic.No/Date:0210196536 19.11.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.03.2014 and decided to send reminder to them .Case is deferred to 10.06.2014.				

38	Case No.:2/23/80-ALC2/2013	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Approved
	HQ File :01/80/050/00428/AM14/	RLA File :34/24/040/00162/AM14/	Lic.No/Date:3410038487 20.11.2013	
Decision : The Committee decided to ratify norms on the basis of C&PC letter No.46011/14/2014-PC-II dated 01.04.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

39	Case No.:4/23/80-ALC2/2013	Party Name:GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Approved
	HQ File :01/80/050/00430/AM14/	RLA File :05/23/040/00319/AM14/	Lic.No/Date:0510371308 20.11.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/60/2014-TSW/39 dated 28.04.2014 which are as under: - Quantities of import items at Sl. No. 1, 3, 5, 7, 9 &11 may be allowed as "1 Set" each on net to net basis with accountability clause. Further, additional quantities of these items may be allowed as per policy for import of spares. - Import items at Sl. No. 2, 4, 6, 8, 10 & 12 may be allowed on net to net basis with accountability clause RLA may take necessary action accordingly.				

40	Case No.:25/3/80-ALC2/2014	Party Name: NASH INDUSTRIES (I) PVT LTD	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00036/AM15/	RLA File :07/24/040/00270/AM14/	Lic.No/Date:0710099796 20.11.2013	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been forwarded to DIPP on 25.4.2014 for examination/comments and decided to await their comments. Case is deferred to 10.06.2014.				

	Case No.:50/23/80-ALC2/2013	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
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41	HQ File :01/80/050/00476/AM14/	RLA File :56/24/040/00026/AM14/	Lic.No/Date:5610003237 21.11.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.04.2014 and decided to send reminder to them .Case is deferred to 10.06.2014.				

42	Case No.:44/3/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been forwarded to MSME on 16.4.2014 for examination/comments which is under their examination and decided to await their comments. Case is deferred to 10.06.2014.			

43	Case No.:39/23/80-ALC2/2013	Party Name: SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00465/AM14/	RLA File :07/24/040/00276/AM14/	Lic.No/Date:0710100031 27.11.2013	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been forwarded to DIT on 29.1.2014 for examination and comments and a reminder dated 09.4.2014 has also been sent to DIT for expediting their comments and decided to wait for their comments. Case is deferred to 10.06.2014.			

44	Case No.:1/20/80-ALC2/2013	Party Name: NOV SARA INDIA PVT. LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00389/AM14/	RLA File :61/24/040/00058/AM14/	Lic.No/Date:6110001106 03.12.2013	Defer Date:10.06.2014
	Decision : The Committee noted that the hard copy of the application for ratification of subject AA has not been received from Regional Authority(RA), Dehradun till date and decided to remind them for forwarding the aforesaid and send copy of the aforesaid reminder to firm also. Case is deferred to 10.06.2014.			

45	Case No.:23/23/80-ALC2/2013	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00449/AM14/	RLA File :31/83/040/00105/AM14/	Lic.No/Date:3110061381 05.12.2013	Defer Date:10.06.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 13.03.2014 given by C&PC directly and decided to send reminder to them .Case is deferred to 10.06.2014.			

46	Case No.:46/23/80-ALC2/2013	Party Name: MARINE FRONTIERS PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00472/AM14/	RLA File :03/95/040/00699/AM14/	Lic.No/Date:0310760784 05.12.2013	Defer Date:10.06.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 07.02.2014 followed by reminder dated 04.04.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 10.06.2014.			

47	Case No.:13/3/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Approved
	HQ File :01/80/050/00024/AM15/	RLA File :07/24/040/00289/AM14/	Lic.No/Date:0710100283 06.12.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. No. 12/60/2014-TSW/47 dated 28.4.2014 which are as under : 1. Import items from Sl. No. 1 to 63 & 67 to 74 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 64, 65 & 66 may be allowed on net to net basis as claimed by the firm. RLA may take necessary action accordingly.				

48	Case No.:17/3/80-ALC2/2014	Party Name: NIRMA LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00028/AM15/	RLA File :08/24/040/00377/AM14/	Lic.No/Date:0810126969 09.12.2013	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been forwarded to C&PC on 24.4.2014 for examination/comments which is under their examination and decided to await their comments. Case is deferred to 10.06.2014.				

49	Case No.:18/3/80-ALC2/2014	Party Name: NIRMA LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00029/AM15/	RLA File :08/24/040/00376/AM14/	Lic.No/Date:0810126970 09.12.2013	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been forwarded to C&PC on 24.4.2014 for examination/comments which is under their examination and decided to await their comments. Case is deferred to 10.06.2014.				

50	Case No.:24/23/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00450/AM14/	RLA File :04/24/040/00181/AM14/	Lic.No/Date:0410152825 11.12.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.02.2014 followed by reminder dated 04.04.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 10.06.2014.				

51	Case No.:24/3/80-ALC2/2014	Party Name:ROSSELL INDIA LIMITED,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00035/AM15/	RLA File :07/24/040/00263/AM14/	Lic.No/Date:0710100433 11.12.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm's application has been sent to DIT on 24.4.2014 which is under their examination and decided to await their comments. Case is deferred to 10.06.2014.				

	Case No.:3/23/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
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52	HQ File :01/80/050/00429/AM14/	RLA File :05/23/040/00372/AM14/	Lic.No/Date:0510373563 16.12.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm's application has been sent to DHI on 21.1.2014 and a reminder dated 04.4.2014 has been sent to them for expediting their comments and decided to await their comments. Case is deferred to 10.06.2014.				

53	Case No.:37/23/80-ALC2/2013	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00463/AM14/	RLA File :05/24/040/00298/AM14/	Lic.No/Date:0510373587 16.12.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.4.2014 and decided to send reminder to them. Case is deferred to 10.06.2014.				

54	Case No.:25/23/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00451/AM14/	RLA File :04/24/040/00199/AM14/	Lic.No/Date:0410153118 17.12.2013	Defer Date:10.06.2014
Decision : The Committee noted that firm has not replied to the letter dated 27.01.2014 sent to the them for clarifying the type of export (Physical Export/Deemed Export), deficiency letter dated 20.02.2014 followed by reminder dated 28.02.2014, final reminder dated 04.4.2014 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 10.06.2014.				

55	Case No.:23/3/80-ALC2/2014	Party Name: PRECISION ELECTRONICS LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00034/AM15/	RLA File :05/24/040/00338/AM14/	Lic.No/Date:0510373913 18.12.2013	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DIT on 24.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 24.4.2014. The Committee decided to wait for DIT comments and clarification/reply of the firm. Case is deferred to 10.06.2014.				

56	Case No.:6/3/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00017/AM15/	RLA File :31/83/040/00166/AM14/	Lic.No/Date:3110061603 19.12.2013	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 24.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 24.4.2014. The Committee decided to wait for DHI comments and clarification/reply of the firm. Case is deferred to 10.06.2014.				

57	Case No.:28/3/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00039/AM15/	RLA File :03/95/040/00741/AM14/	Lic.No/Date:0310762929 23.12.2013	Defer Date:10.06.2014

Decision : The Committee noted that the firm's application has been sent to DIT on 24.04.2014 for examination & comments which is under their examination and decided to wait for their comments. Case is deferred to 10.06.2014.

58	Case No.:27/3/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00038/AM15/	RLA File :03/95/040/00659/AM14/	Lic.No/Date:0310763389 26.12.2013	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DIT on 24.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 24.4.2014. The Committee decided to wait for DIT comments and clarification/reply of the firm. Case is deferred to 10.06.2014.			

59	Case No.:5/3/80-ALC2/2014	Party Name:THERMAX LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00016/AM15/	RLA File :31/83/040/00174/AM14/	Lic.No/Date:3110061766 27.12.2013	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 24.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 24.4.2014. The Committee decided to wait for DHI comments and clarification/reply of the firm. Case is deferred to 10.06.2014.			

60	Case No.:22/3/80-ALC2/2014	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00033/AM15/	RLA File :03/95/040/00770/AM14/	Lic.No/Date:0310763507 27.12.2013	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 24.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 24.4.2014. The Committee decided to wait for DHI comments and clarification/reply of the firm. Case is deferred to 10.06.2014.			

61	Case No.:21/3/80-ALC2/2014	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00032/AM15/	RLA File :56/24/040/00034/AM14/	Lic.No/Date:5610003473 02.01.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 25.04.2014 for examination & comments and decided to wait for their comments. Case is deferred to 10.06.2014.			

62	Case No.:7/3/80-ALC2/2014	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00018/AM15/	RLA File :02/24/040/00171/AM14/	Lic.No/Date:0210198498 06.01.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 25.04.2014 for examination & comments and decided to wait for their comments. Case is deferred to 10.06.2014.			

63	Case No.:8/3/80-ALC2/2014	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00019/AM15/	RLA File :02/24/040/00170/AM14/	Lic.No/Date:0210198490 06.01.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 25.04.2014 for examination & comments and decided to wait for their comments. Case is deferred to 10.06.2014.				

64	Case No.:9/3/80-ALC2/2014	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00020/AM15/	RLA File :02/24/040/00168/AM14/	Lic.No/Date:0210198493 06.01.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 25.04.2014 for examination & comments which is under their examination and decided to wait for their comments. Case is deferred to 10.06.2014.				

65	Case No.:11/3/80-ALC2/2014	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00022/AM15/	RLA File :02/24/040/00169/AM14/	Lic.No/Date:0210198495 06.01.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 25.04.2014 for examination & comments and decided to wait for their comments. Case is deferred to 10.06.2014.				

66	Case No.:32/3/80-ALC2/2014	Party Name:POWER WIND LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00043/AM15/	RLA File :05/24/040/00344/AM14/	Lic.No/Date:0510375759 09.01.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 25.04.2014 for examination & comments and decided to wait for their comments. Case is deferred to 10.06.2014.				

67	Case No.:20/3/80-ALC2/2014	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00031/AM15/	RLA File :56/24/040/00038/AM14/	Lic.No/Date:5610003541 10.01.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 25.04.2014 for examination & comments and decided to wait for their comments. Case is deferred to 10.06.2014.				

68	Case No.:9/26/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00575/AM14/	RLA File :05/24/040/00381/AM14/	Lic.No/Date:0510376193 15.01.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 07.03.2014 for examination and comments and decided to send reminder to C&PC for expediting their comments.Case is deferred to 10.06.2014				

69	Case No.:10/3/80-ALC2/2014	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00021/AM15/	RLA File :02/24/040/00178/AM14/	Lic.No/Date:0210198878 16.01.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 25.04.2014 for examination & comments and decided to wait for their comments. Case is deferred to 10.06.2014.				

70	Case No.:31/3/80-ALC2/2014	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00042/AM15/	RLA File :53/24/040/00008/AM14/	Lic.No/Date:5310017922 16.01.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 24.04.2014 for examination & comments and decided to wait for their comments. Case is deferred to 10.06.2014.				

71	Case No.:1/23/80-ALC2/2013	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm has not replied to deficiency letter dated 04.4.2014 given to firm on the basis of DIPP written comments and another deficiency letter dated 17.4.2014 given by DIT directly. The Committee further noted that the matter actually pertains to DIT and decided to give reminder to the firm for providing requisite information as asked by DIT vide their letter dated 17.4.2014. Case is deferred to 10.06.2014.				

72	Case No.:37/3/80-ALC2/2014	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Approved
	HQ File :01/80/050/00048/AM15/	RLA File :07/24/040/00366/AM14/	Lic.No/Date:0710101506 22.01.2014	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/60/2014-TSW/72 dated 28.04.2014 which are as under: 1. Import items from Sl. No. 1 to 9, 11 to 53, 59 to 71 & 75 to 84 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 10, 54 to 58 & 72 to 74 may be allowed on net to net basis as claimed by the firm. RLA may take necessary action accordingly.				

73	Case No.:12/3/80-ALC2/2014	Party Name:HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00023/AM15/	RLA File :02/24/040/00180/AM14/	Lic.No/Date:0210199203 23.01.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 25.04.2014 for examination & comments and decided to wait for their comments. Case is deferred to 10.06.2014.				

	Case No.:41/3/80-ALC2/2014	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00052/AM15/	RLA File :03/95/040/00857/AM14/		

		Lic.No/Date:0310768433 29.01.2014	Defer Date:10.06.2014
74	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/60/2014-TSW/74 dated 28.04.2014: 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5, 11 &14 of Standard Deficiency Format, export product wise. 3. Information in respect of Sl. No. 12 of Standard Deficiency Format, export product wise for import item at Sl.No. 1. 4. For net weight of components to be manufactured from import item at Sl. No.1, details of components with net weights thereof may be indicated. 5. Weight of "Mock Up Coupons" in import item at Sl. No. 2 and justification/basis for the quantities of "mock up coupons". 6. Detailed calculations for the quantity of import item at Sl. No. 5 supported by length and number of tubes in the export products		

Case is deferred to 10.06.2014.

75	Case No.:42/3/80-ALC2/2014	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00053/AM15/	RLA File :07/24/040/00394/AM14/	Lic.No/Date:0710101899 04.02.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application which has been forward to DHI on 16.04.2014 actually pertains to DIPP and decided to forward the same to DIPP. Case is deferred to 10.06.2014.			

76	Case No.:15/3/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00026/AM15/	RLA File :05/24/040/00424/AM14/	Lic.No/Date:0510378996 11.02.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 24.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 24.4.2014. The Committee decided to wait for DHI comments and clarification/reply of the firm. Case is deferred to 10.06.2014.			

77	Case No.:34/3/80-ALC2/2014	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00045/AM15/	RLA File :08/24/040/00486/AM14/	Lic.No/Date:0810128805 11.02.2014	Defer Date:10.06.2014
	Decision : The Committee decided to ask the firm to furnish information in respect of Sl. No. 3, 4, 5& 11 of Standard Deficiency Format based on the comments of Technical Authority, DIPP present in the meeting. Case is deferred to 10.06.2014.			

78	Case No.:35/3/80-ALC2/2014	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00046/AM15/	RLA File :08/24/040/00490/AM14/	Lic.No/Date:0810128806 11.02.2014	Defer Date:10.06.2014
	Decision : The Committee decided to ask the firm to furnish information in respect of Sl. No. 3, 4, 5& 11 of Standard Deficiency Format based on the comments of Technical Authority, DIPP present in the meeting. Case is deferred to 10.06.2014.			

79	Case No.: 36/3/80-ALC2/2014	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00047/AM15/	RLA File :05/24/040/00432/AM14/	Lic.No/Date:0510379447 14.02.2014	Defer Date:10.06.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/60/2014-TSW/79 dated 28.04.2014: 1. Information in respect of Sl. No. 3, 4 5 & 11 of Standard Deficiency Format-export product wise. 2. Basis for the quantities of import items supported by quantity of each export product. Case is deferred to 10.06.2014.			

80	Case No.: 3/26/80-ALC2/2013	Party Name:ALPINE COILS LLP	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00569/AM14/	RLA File :04/24/040/00254/AM14/	Lic.No/Date:0410155295 17.02.2014	Defer Date:10.06.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 04.4.2014 and decided to send reminder to them. Case is deferred to 10.06.2014.			

81	Case No.: 10/26/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00576/AM14/	RLA File :05/23/040/00476/AM14/	Lic.No/Date:0510379678 18.02.2014	Defer Date:10.06.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 04.4.2014 and decided to send reminder to them. Case is deferred to 10.06.2014.			

82	Case No.: 29/3/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00040/AM15/	RLA File :09/24/040/00479/AM14/	Lic.No/Date:0910059320 18.02.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 24.04.2014 for examination & comments which is under their examination and decided to await for their comments. Case is deferred to 10.06.2014.			

83	Case No.: 39/3/80-ALC2/2014	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00050/AM15/	RLA File :02/24/040/00199/AM14/	Lic.No/Date:0210200159 18.02.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 24.04.2014 for examination & comments which is under their examination and decided to await for their comments. Case is deferred to 10.06.2014.			

	Case No.: 65/3/80-ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00076/AM15/	RLA File :17/24/040/00116/AM14/		

84			Lic.No/Date:1710005700 18.02.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 24.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 24.4.2014. The Committee decided to wait for DHI comments and clarification/reply of the firm. Case is deferred to 10.06.2014.				

85	Case No.:66/3/80-ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:3/80- ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00077/AM15/	RLA File :17/24/040/00115/AM14/	Lic.No/Date:1710005699 18.02.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 24.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 24.4.2014. The Committee decided to wait for DHI comments and clarification/reply of the firm. Case is deferred to 10.06.2014.				

86	Case No.:67/3/80-ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:3/80- ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00078/AM15/	RLA File :17/24/040/00114/AM14/	Lic.No/Date:1710005698 18.02.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 24.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 24.4.2014. The Committee decided to wait for DHI comments and clarification/reply of the firm. Case is deferred to 10.06.2014.				

87	Case No.:62/3/80-ALC2/2014	Party Name:SANSERA ENGINEERING PVT.LTD.,	Meet No/Date:3/80- ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00073/AM15/	RLA File :07/24/040/00326/AM14/	Lic.No/Date:0710102245 19.02.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 24.04.2014 which actually pertains to MSME and decided to forward their application to MSME for examination & comments. Case is deferred to 10.06.2014.				

88	Case No.:4/26/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:3/80- ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00570/AM14/	RLA File :05/23/040/00483/AM14/	Lic.No/Date:0510380001 21.02.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 07.03.2014 for examination & comments followed by reminder dated 07.4.2014 for expediting their comments and decided to remind MSME for their comments. Case is deferred to 10.06.2014.				

89	Case No.:5/26/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:3/80- ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00571/AM14/	RLA File :05/23/040/00485/AM14/	Lic.No/Date:0510380003 21.02.2014	Defer Date:10.06.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 07.03.2014 for examination & comments followed by reminder dated 07.4.2014 for expediting their comments and decided to remind MSME for their comments. Case is deferred to 10.06.2014.

90	Case No.:6/26/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00572/AM14/	RLA File :05/23/040/00482/AM14/	Lic.No/Date:0510380000 21.02.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 07.03.2014 for examination & comments followed by reminder dated 07.4.2014 for expediting their comments and decided to remind MSME for their comments. Case is deferred to 10.06.2014.			

91	Case No.:7/26/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00573/AM14/	RLA File :05/23/040/00484/AM14/	Lic.No/Date:0510380002 21.02.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 07.03.2014 for examination & comments followed by reminder dated 07.4.2014 for expediting their comments and decided to remind MSME for their comments. Case is deferred to 10.06.2014.			

92	Case No.:8/26/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00574/AM14/	RLA File :05/23/040/00486/AM14/	Lic.No/Date:0510380004 21.02.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 07.03.2014 for examination & comments followed by reminder dated 07.4.2014 for expediting their comments and decided to remind MSME for their comments. Case is deferred to 10.06.2014.			

93	Case No.:46/3/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 16.04.2014 for examination & comments which is under their examination and decided to remind DHI for their comments. Case is deferred to 10.06.2014.			

94	Case No.:4/3/80-ALC2/2014	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 16.04.2014 for examination & comments which is under their examination and decided to remind C&PC for their comments. Case is deferred to 10.06.2014.			

	Case No.:50/3/80-ALC2/2014			Status:
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95		Party Name:BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Deferred
	HQ File :01/80/050/00061/AM15/	RLA File :05/23/040/00497/AM14/	Lic.No/Date:0510380464 27.02.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 16.04.2014 for examination & comments which is under their examination and decided to remind MSME for their comments. Case is deferred to 10.06.2014.				

96	Case No.:51/3/80-ALC2/2014	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 17.04.2014 for examination & comments which is under their examination and decided to remind MSME for their comments. Case is deferred to 10.06.2014.				

97	Case No.:61/3/80-ALC2/2014	Party Name:REYNOLD INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00072/AM15/	RLA File :05/24/040/00438/AM14/	Lic.No/Date:0510380485 27.02.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 25.04.2014 for examination which actually pertains to DIPP and decided to send the same to DIPP for their examination & comments and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 25.4.2014. The Committee decided to wait for DHI comments and clarification/reply of the firm. Case is deferred to 10.06.2014.				

98	Case No.:3/3/80-ALC2/2014	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00014/AM15/	RLA File :07/24/040/00347/AM14/	Lic.No/Date:0710102484 28.02.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 16.04.2014 for examination & comments which is under their examination and decided to remind DIPP for their comments. Case is deferred to 10.06.2014.				

99	Case No.:43/3/80-ALC2/2014	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00054/AM15/	RLA File :05/23/040/00495/AM14/	Lic.No/Date:0510380537 28.02.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 16.04.2014 for examination & comments which is under their examination and decided to wait for MSME comments. Case is deferred to 10.06.2014.				

	Case No.:1/26/80-ALC2/2013	Party Name:TOSHIBA JSW POWER SYSTEM PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred

100	HQ File :01/80/050/00567/AM14/	RLA File :04/24/040/00213/AM14/	Lic.No/Date:0410155774 03.03.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 14.03.2014 for examination & comments followed by reminder dated 09.4.2014 and decided to remind DHI again for their comments. Case is deferred to 10.06.2014.				

101	Case No.:59/3/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00070/AM15/	RLA File :05/24/040/00448/AM14/	Lic.No/Date:0510380666 03.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 25.04.2014 for examination & comments and decided to wait for comments of C&PC. Case is deferred to 10.06.2014.			

102	Case No.:60/3/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00071/AM15/	RLA File :05/24/040/00447/AM14/	Lic.No/Date:0510380665 03.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 25.04.2014 for examination & comments and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 25.4.2014. The Committee decided to wait for C&PC comments and clarification/reply of the firm. Case is deferred to 10.06.2014.			

103	Case No.:2/3/80-ALC2/2014	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00013/AM15/	RLA File :07/24/040/00346/AM14/	Lic.No/Date:0710102555 04.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI & DIPP both on 16.04.2014 for examination & comments which actually pertains to DIPP and decided to remind DIPP for their comments. Case is deferred to 10.06.2014.			

104	Case No.:48/3/80-ALC2/2014	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Approved
	HQ File :01/80/050/00059/AM15/	RLA File :05/24/040/00439/AM14/	Lic.No/Date:0510380901 04.03.2014	
	Decision : The Committee decided to ratify norms on repeat basis according to DIPP U.O. Note No. 12/60/2014-TSW/104 dated 28.04.2014 which are as under: 1. Net weight of export product may be specified as 767.6 Kgs. 2. Quantity of import item may be allowed as 3362.09 Kgs. inclusive as 4.38 Kgs./Kg. content in export product after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

105	Case No.:14/3/80-ALC2/2014	Party Name:BANGALORE VALVES PVT. LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00025/AM15/	RLA File :07/24/040/00436/AM14/	Lic.No/Date:0710102615 05.03.2014	Defer Date:10.06.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 16.04.2014 for examination & comments which is under their examination and decided to wait for comments of MSME. Case is deferred to 10.06.2014.

106	Case No.: 45/3/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00056/AM15/	RLA File :05/23/040/00500/AM14/	Lic.No/Date:0510380928 05.03.2014	Defer Date:10.06.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/60/2014-TSW/106 dated 28.04.2014: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 2, 4 & 21 in meters also in addition to their weights. 3. Quantities of import items from Sl. No. 5, 9, 13, 22 & 23 in Nos. also in addition to their weights. Case is deferred to 10.06.2014.			

107	Case No.: 47/3/80-ALC2/2014	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Approved
	HQ File :01/80/050/00058/AM15/	RLA File :05/24/040/00440/AM14/	Lic.No/Date:0510380946 05.03.2014	
	Decision : The Committee decided to ratify norms on repeat basis according to DIPP U.O. Note No. 12/60/2014-TSW/107 dated 28.04.2014 which are as under: 1. Net weight of export product may be specified as 573.525 Kgs. 2. Quantity of import item may be allowed as 4571 Kgs. as 7.97Kgs./Kg. content in export product after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

108	Case No.: 64/3/80-ALC2/2014	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Approved
	HQ File :01/80/050/00075/AM15/	RLA File :07/24/040/00442/AM14/	Lic.No/Date:0710102624 05.03.2014	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/60/2014-TSW/108 dated 28.04.2014 which are as under: 1. Import items from Sl. No. 1 to 32, 34 & 36 to 38 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 33 & 35 may be allowed on net to net basis as claimed by the firm. RLA may take necessary action accordingly.			

109	Case No.: 30/3/80-ALC2/2014	Party Name:VIJAY TANKS & VESSELS LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00041/AM15/	RLA File :34/24/040/00286/AM14/	Lic.No/Date:3410039435 06.03.2014	Defer Date:10.06.2014
	Decision : The Committee decided to ask the firm to furnish information in respect of Sl. No. 5 & 11 of Standard Deficiency Format based on the comments of Technical Authority, DIPP present in the meeting. Case is deferred to 10.06.2014.			

	Case No.: 33/3/80-ALC2/2014			Status:
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110		Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Deferred
	HQ File :01/80/050/00044/AM15/	RLA File :07/24/040/00446/AM14/	Lic.No/Date:0710102672 06.03.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 24.04.2014 for examination & comments and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 24.4.2014. The Committee decided to wait for MSME comments and clarification/reply of the firm. Case is deferred to 10.06.2014.				

111	Case No.:54/3/80-ALC2/2014	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00065/AM15/	RLA File :05/24/040/00458/AM14/	Lic.No/Date:0510381100 06.03.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DIT on 16.04.2014 for examination & comments which is under their examination and decided to wait for comments of DIT. Case is deferred to 10.06.2014.				

112	Case No.:55/3/80-ALC2/2014	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00066/AM15/	RLA File :05/24/040/00469/AM14/	Lic.No/Date:0510381107 06.03.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 25.04.2014 for examination & comments and decided to wait for comments of DIPP. Case is deferred to 10.06.2014.				

113	Case No.:56/3/80-ALC2/2014	Party Name:PRESSLINE INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00067/AM15/	RLA File :05/24/040/00450/AM14/	Lic.No/Date:0510381101 06.03.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 25.04.2014 for examination & comments and decided to wait for comments of DHI. Case is deferred to 10.06.2014.				

114	Case No.:57/3/80-ALC2/2014	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00068/AM15/	RLA File :05/24/040/00463/AM14/	Lic.No/Date:0510381109 06.03.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 25.04.2014 for examination & comments and decided to wait for comments of C&PC. Case is deferred to 10.06.2014.				

115	Case No.:69/3/80-ALC2/2014	Party Name:MERSEN INDIA PVT LTD	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00080/AM15/	RLA File :04/24/040/00275/AM14/	Lic.No/Date:0410155921 06.03.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 25.04.2014 for examination & comments and decided to wait for comments of DIPP. Case is deferred to 10.06.2014.				

116	Case No.:63/3/80-ALC2/2014	Party Name:TRELLEBORGINDUSTRIAL PRODUCTS INDIA PRIVATE LTD	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00074/AM15/	RLA File :07/24/040/00468/AM14/	Lic.No/Date:0710102742 10.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP(Shri Nand Lal, Sr. D.O.) on 24.04.2014 for examination & comments and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 24.4.2014. The Committee decided to wait for DIPP comments and clarification/reply of the firm. Case is deferred to 10.06.2014.			

117	Case No.:38/3/80-ALC2/2014	Party Name:STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00049/AM15/	RLA File :04/24/040/00279/AM14/	Lic.No/Date:0410156079 11.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 25.04.2014 for examination & comments and decided to wait for comments of DIPP. Case is deferred to 10.06.2014.			

118	Case No.:49/3/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00060/AM15/	RLA File :05/23/040/00498/AM14/	Lic.No/Date:0510381683 12.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 16.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 16.4.2014. The Committee decided to wait for DHI comments and clarification/reply of the firm. Case is deferred to 10.06.2014.			

119	Case No.:58/3/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00069/AM15/	RLA File :05/24/040/00474/AM14/	Lic.No/Date:0510381645 12.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 25.04.2014 for examination & comments and decided to wait for comments of C&PC. Case is deferred to 10.06.2014.			

120	Case No.:70/3/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00081/AM15/	RLA File :05/23/040/00504/AM14/	Lic.No/Date:0510381563 12.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 25.04.2014 for examination & comments and decided to wait for comments of DIPP. Case is deferred to 10.06.2014.			

121	Case No.:71/3/80-ALC2/2014	Party Name:AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:10.06.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 25.04.2014 for examination & comments and decided to wait for comments of DIPP. Case is deferred to 10.06.2014.

122	Case No.:52/3/80-ALC2/2014	Party Name:INTERNATIONAL COMBUSTION (INDIA) LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00063/AM15/	RLA File :02/24/040/00214/AM14/	Lic.No/Date:0210201130 13.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 17.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 17.4.2014. The Committee decided to wait for DHI comments and clarification/reply of the firm. Case is deferred to 10.06.2014.			

123	Case No.:53/3/80-ALC2/2014	Party Name:INTERNATIONAL COMBUSTION (INDIA) LTD.	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00064/AM15/	RLA File :02/24/040/00220/AM14/	Lic.No/Date:0210201134 13.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 17.04.2014 for examination & comments which is under their examination and firm has been asked for clarifying the type of export (Physical Export or Deemed Export against invalidation letter to EPCG license) vide letter dated 17.4.2014. The Committee decided to wait for DHI comments and clarification/reply of the firm. Case is deferred to 10.06.2014.			

124	Case No.:72/3/80-ALC2/2014	Party Name:AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 25.04.2014 for examination & comments and decided to wait for comments of DIPP. Case is deferred to 10.06.2014.			

125	Case No.:40/3/80-ALC2/2014	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00051/AM15/	RLA File :04/24/040/00287/AM14/	Lic.No/Date:0410156226 14.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 16.04.2014 which actually pertains to DHI and decided to forward their application to DHI for examination & comments. Case is deferred to 10.06.2014.			

126	Case No.:16/3/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2014 29.04.2014	Status: Deferred
	HQ File :01/80/050/00027/AM15/	RLA File :04/24/040/00280/AM14/	Lic.No/Date:0410156463 21.03.2014	Defer Date:10.06.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 24.04.2014 for examination & comments and decided to wait for comments of DHI. Case is deferred to 10.06.2014.			

	Case No.:1/3/80-ALC2/2014	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:3/80-ALC2/2014	Status: Deferred
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127	HQ File :01/80/050/00012/AM15/	RLA File :04/24/040/00294/AM14/	29.04.2014 Lic.No/Date:0410156908 08.04.2014	Defer Date:10.06.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 25.04.2014 for examination & comments and decided to wait for comments of DHI. Case is deferred to 10.06.2014.				

S.No.58

Case No. A/R-10	M/s. MindaSai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES.I	Lic. No. & date
Meeting No.03/15		RA.F.No.03/95/040/00474/AM08	0310440650
Date: 29.04.2014		Amendment / revision of norms	dt.23.08.2007

Decision:The Committee noted that the firm's reply has been sent to DHI on 24.04.2014 for examination & comments which is under their examination and decided to wait for comments of DHI. Case is deferred to 10.06.2014.

S.No.59

Case No. A/R-48	M/s. Gas Tech Engineering India Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.05/23/040/00447/AM13	0510345184
Date: 29.04.2014		Request for addition of import items in subject authorization	dt.07.02.2013

Decision:The Committee noted that firm has not replied to deficiency letter dated 16.01.2014 followed by reminder dated 28.02.2014, final reminder dated 04.4.2014 and decided to wait for 15 more days for the reply of/requisite information from firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.Case is deferred to 10.06.2014.

S.No.60

Case No. A/R-67	M/s. BIO-Tech Vision Care Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00559/AM13/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.08/24/040/00065/AM13	0810112711
Date: 29.04.2014		Request for revision of norms	dt.18.06.2012

Decision:The Committee noted that firm's reply has been received and decided to send the same to C&PC.Case is deferred to 10.06.2014.

S.No.61

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.05/24/040/00346/AM07	0510188500
Date: 29.04.2014		Request for revision of norms	dt.08.08.2006

Decision:The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 followed by reminder dated 04.4.2014, further communication dated 25.4.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.Case is deferred to 10.06.2014.

S.No.62

Case No. A/R-71	M/s. Daewon India Autoparts Pvt. Ltd., Thiruvallur(TN)	HQF.No.01/80/050/00374/AM13/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.04/24/040/00142/AM13	0410140372
Date: 29.04.2014		Request for fixation of norms	dt.11.10.2012

Decision:The Committee decided to modify norms on the basis of DHI U. O. No. 3(96)/12-TSW(B) dated 07.4.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.63

Case No. A/R-72	M/s. Accu-Fix Precision Tools Pvt. Ltd., Baroda	HQF.No.01/80/050/00505/AM13/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.34/24/040/00220/AM13	3410035737
Date: 29.04.2014		Request for fixation of norms	dt.26.12.2012

Decision:The Committee noted that firm has not replied to deficiency letter dated 09.12.2013 followed by reminder dated 16.01.2014, final reminder dated 27.02.2014 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

S.No.64

Case No. A/R-81	M/s. Hari	HQF.No.01/80/050/00233/AM13/DES.I	Lic. No. & date
Meeting No.03/15	Machines Ltd.,	RLA, No.23/24/040/00001/AM13	2310003202
Date: 29.04.2014	Sundergarh, Orissa	Request for fixation of norms	dt.10.07.2012

Decision: The Committee noted that firm has not replied to deficiency letter dated 05.02.2014 followed by reminder dated 04.04.2014, further communication dated 25.4.2014 and decided to wait for firm's reply. Case is deferred to 10.06.2014.

S.No.65

Case No. A/R-104	M/s. SMC Pneumatics (India) Pvt. Ltd.,	HQF.No.01/80/171/00210/AM14/DES.I	Lic. No. & date
Meeting No.03/15	GautamBudh Nagar	RLA, No.05/24/040/00394/AM12	0510316837
Date: 29.04.2014		Request for fixation of norms	dt.17.02.2012

Decision: The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/60/2014-TSW/104-A/R dated 28.04.2014 which are as under:

- Quantities of import item from Sl. No. 1 to 10 & 16 to 82 may be allowed on net to net basis with accountability clause.
- Quantity of import item at Sl. No. 11 may be allowed as 1356220 grams as 1.503 Kgs./kg. content in export products after 50 % recovery from scrap.
- Quantity of import item at Sl. No. 12 may be allowed as 1346449 grams as 1.5035 Kgs./kg. content in export products after 50 % recovery from scrap.
- Quantity of import item at Sl. No. 13 may be allowed as 1359173 grams as 1.496 Kgs./kg. content in export products after 50 % recovery from scrap.
- Quantity of import item at Sl. No. 14 may be allowed as 3069300 grams as 2.23 Kgs./kg. content in export products after 50 % recovery from scrap.
- Quantity of import item at Sl. No. 15 may be allowed as 1265416 grams as 2.025 Kgs./kg. content in export products after 50 % recovery from scrap.

RLA may take necessary action accordingly.

S.No.66

Case No. A/R-129	M/s. IFB Industries Limited, Kolkata	HQF.No.01/80/162/00047/AM14/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.02/73/040/00818/AM92 RLA, No.02/73/040/00026/AM93 RLA, No.02/73/040/00881/AM92 RLA, No.02/73/040/01020/AM90 RLA, No.02/73/040/00203/AM93 RLA, No.02/73/040/00075/AM93 RLA, No.02/73/040/03976/AM90 RLA, No.02/73/040/01827/AM90 RLA, No.02/73/040/00227/AM91 RLA, No.02/73/040/00014/AM91 RLA, No.02/73/040/00750/AM92	(i) 3321963 dt.30.04.1992 (ii) 3327432 dt.29.09.1992 (iii) 3321987 dt.19.05.1992 (iv) 3204053 dt.21.07.1989 (v) 3388496 dt.30.03.1993 (vi) 3227504 dt.04.12.1992 (vii) 3206667 dt.01.11.1989 (viii) 3204858 dt.09.08.1989 (ix) 3262973 dt.05.02.1991 (x) 3259424 dt.28.02.1992 (xi) 3325249 dt.30.06.1992
Date: 29.04.2014		Request for amendment / revision of norms	

Decision: The Committee decided to modify norms on the basis of DHI U.O. No. 3(38)/13-TSW(B)/15 dated 22.04.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.67

Case No. A/R-146	M/s. Birla Furukawa Fibre Optics Ltd., Salcette, Goa	HQF.No.01/80/050/00113/AM14/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.17/24/040/00042/AM14	1710005395
Date: 29.04.2014		Request for revision of norms	dt.28.03.2013

Decision: The Committee noted that the firm's request dated 28.01.2014 have been forwarded to D/o Telecommunication on 07.3.2014 for examination and comments which is under their examination and decided to remind them. Case is deferred to 10.06.2014.

S.No.68

Case No. A/R-147	M/s. Fenix Process Technologies Pvt. Ltd., Pune	HQF.No.01/80/050/00135/AM14/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.31/83/040/00013/AM14	3110058143
Date: 29.04.2014		Request for revision of norms	dt.30.04.2013

Decision: The Committee noted that firm has not replied to deficiency letter dated 04.4.2014 and decided to send reminder to them. Case is deferred to 10.06.2014.

S.No.69

Case No. A/R-148	Reference received from Addl. DGFT, Mumbai of M/s. Alstom India Ltd., Mumbai	HQF.No.01/80/050/00399/AM14/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.03/94/040/00696/AM14	0310756972
Date: 29.04.2014		Amendment in the description of import item No.1,2,5&6.	dt.06.11.2013

Decision: The Committee decided to modify norms on the basis of DHI U.O. No. 3(04)/14-TSW(B) dated 28.03.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.70

Case No. A/R-149	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00083/AM14/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.07/24/040/00503/AM13	0710094700
Date: 29.04.2014		Ratifications of norms	dt.08.04.2013

Decision: The Committee noted that the firm's reply has been received which is to be sent to MSME for examination & comments. Case is deferred to 10.06.2014.

S.No.71

Case No. A/R-150	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00312/AM13/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.07/24/040/00043/AM13	0710088185
Date: 29.04.2014		Ratifications of norms	dt.14.05.2012

Decision: The Committee noted that the firm's reply has been received which is to be sent to MSME for examination & comments. Case is deferred to 10.06.2014.

S.No.72

Case No. A/R-151	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00313/AM13/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.07/24/040/00180/AM13	0710090071
Date: 29.04.2014		Ratifications of norms	dt.03.08.2012

Decision: The Committee noted that the firm's reply has been received which is to be sent to MSME for examination & comments. Case is deferred to 10.06.2014.

S.No.73

Case No. A/R-152	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00765/AM10/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.07/24/040/00393/AM10	0710070031
Date: 29.04.2014		Ratifications of norms	dt.15.02.2010

Decision: The Committee noted that the firm's reply has been sent to DIPP on 11.3.2014 which actually pertains to MSME and decided to send the same to MSME for examination & comments. Case is deferred to 10.06.2014.

S.No.74

Case No. A/R-153	M/s. PSK Engineering Pvt. Ltd.,	HQF.No.01/80/050/00584/AM13/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.07/24/040/00420/AM13	0710092968
Date: 29.04.2014		Ratifications of norms	dt.08.01.2013

Decision: The Committee noted reply submitted by the firm is not complete and decided to again ask the firm to furnish the following information according to DIPP ID Note No. 12/60/2014-TSW/153-A/R dated 28.04.2014:

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.-export product wise.
2. Calculations/basis for the quantities of import items based on the quantities of export products.

Case is deferred to 10.06.2014

S.No.75

Case No. A/R-155	M/s. Plast Tech Engineering	HQF.No.01/80/050/00122/AM14/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.04/24/040/00030/AM14	0410146308
Date: 29.04.2014		Ratifications of norms	dt.17.05.2013

Decision: The Committee noted that the firm's representation has been forwarded to C&PC on 11.3.2014 for examination and comments which is under their examination and decided to remind C&PC comments for expediting their comments. Case is deferred to 10.06.2014.

S.No.76

Case No. A/R-16	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00054/AM14/DES.I	Lic. No. & date
Meeting No.03/15		RLA, No.03/94/040/00984/AM13	0310729487
Date: 29.04.2014		Request for revision of norms	dt.25.03.2013

Decision: The Committee noted that the firm's representation has been forwarded to DIPP on 17.4.2014 and TA, DIPP who is present in the meeting apprised Committee that they have not received it and decided to resend firm's representation. Case is deferred to 10.06.2014.

Sl.No.77

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.03/15		Fixation of input output wastage Ad-hoc Norms for the export product "Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts" in respect of 100% EOU –reg.
Date: 29.04.2014		

Decision: The Committee noted that the firm's application has been sent to DIPP & MSME for examination and comments as per the recommendation of Technical Authority, DHI present in the meeting and decided to await their comments. Case is deferred to 10.06.2014.

Sl.No.78

Case No. C – 12	M/s. Tyco Electronics Corporation India Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00361/AM14/DES-I
Meeting No.03/15		Fixation of Scrap/Wastage norms Of 100% EOU for the export product "Connectors, Parts of Connectors, Terminals & Contacts for Wires & Cables etc." –reg.
Date: 29.04.2014		

Decision: The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 followed by reminder dated 09.04.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 10.06.2014.

Sl.No.79

Case No. C – 01	Reference received from Joint DGFT, Pune of M/s. Man force Trucks Pvt. Ltd., Pune	HQ F.No.01/80/162/00031/AM15/DES-I
Meeting No.03/15		Clarification of the export items does not tally with the description given in the DEPB rate Schedule –reg.
Date: 29.04.2014		

Decision: The Committee noted that the firm's request received from RA, Pune has been forwarded to C&PC and DIPP on 16.4.2014 and decided to send the same to DHI after considering the comments of Technical Authority, DIPP given in the meeting. Case is deferred to 10.06.2014.
